

GOVERNMENT OF INDIA
(MINISTRY OF TRIBAL AFFAIRS)
LOK SABHA
UNSTARRED QUESTION NO. 1356
TO BE ANSWERED ON 11.02.2019

POLICY FOR TRIBAL

1356. SHRI VIRENDER KASHYAP:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether the Government has any reasonable policy to declare various regions, castes, groups on tribals in India and if so, the details thereof;
- (b) whether there are such pending cases for declaration on Tribals with the Union Government which have been sent by the State Government after completing formalities requested under State/UT-wise rules and if so, the details thereof; and
- (c) whether the Government has any plan to have a formal time upto which the Government has to complete such process and if so, the details thereof?

ANSWER

MINISTER OF STATE FOR TRIBAL AFFAIRS

(SHRI SUDARSHAN BHAGAT)

- (a) The Government of India on 15.6.1999 (further amended on 25.6.2002) has laid down the modalities for deciding the claims for inclusion in, exclusion from and other modifications in Orders specifying Scheduled Castes and Scheduled Tribes lists. As per the modalities, only those proposals which have been recommended and justified by the concerned State Government / UT Administration and concurred with by Registrar General of India (RGI) and National Commission for Scheduled Tribes (NCST) are to be considered and legislation amended.
- (b) & (c) Proposals are received from various State Governments / Union Territories is taken as per above said approved modalities.
